

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 2500 of 2011

[Arising out of Order-in-Original No. 4/2011 dated 06.05.2011 passed by the Commissioner of Customs, Cochin]

Muhammed Muneer

Flat No. 2C, Pantheon Apartment,
Marottichuvadu, Edappally,
Cochin, Kerala 682 024

.....Appellant

VERSUS

Commissioner of Customs, Cochin

Customs House, Willingdon Island,
Cochin, Kerala 682 009

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. K. Vishwanath, Authorized Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 21116/2023

DATE OF HEARING: 12.10.2023

DATE OF DECISION: 12.10.2023

PER D. M. MISRA

None present for the appellant. It is seen from the records that the matter has been adjourned on previous occasions i.e. 05.07.2023, 31.07.2023, 30.08.2023, 20.09.2023 and listed today, but none appeared for the appellant. It seems that the

appellant is not serious in prosecuting their appeal. Consequently,
the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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